CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 18 MAR 1994

APPLICATION NO(s) 556 Of 1993.

APPLICANTS: M. Mallappa Vs. RESPONDENTS: Secretary, Department. TO.

1. Sri. S.K. Mohiyuddin, Advocate No. 11 Jeevan Building, Kumarapark East, Bangalore-560001

Chief fast Marster General, Karonataka Circle, Barojalore-1.

Soi. M. Vasuder Rac for Sri. G. Shantsappa, Addl. Constrat Govt Stong Counsel, High court Bldg Bangalore 1

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 09.03.94.

DEPUTY REGISTRAR JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

APPLICATION NO.556/1993

WEDNESDAY, DATED THE NINETH DAY OF MARCH, 1994.

Present: Mr. Justice P.K. Shyamsunder, Vice Chairman Mr. T.V. Ramanan, Member (A)

Shri M. Mallappa Aged about 50 years working as Sub-Post Master at Hosahalli p.O., 583218, Bellary District.

••• Applicant

(By Shri S.K. Mohiyuddin, Advocate)

Vs.

- Union of India through its Secretary, Department of Posts, Dak Bhavan, New Delhi-1.
- The Chief Post Master General Karnataka Circle, Bangalore-1.
- The Superintendent of Post Offices, Bellary Division Bellary - 2.

... Respondents

(By Shri M.V. Rao for Shri &. Shantappa, Advocate)

DRDER

(ar. Justice p.K. Shyamsunder, Vice Chairman)

Admit.

The applicant herein feels seriously aggrieved by denial of promotion to him whereas others who were on the run have been given the benefit of promotion. It is not denied that he was considered for promotion, as can be seen from a Government order dated 11.10.1991 produced as Annexure-1 regarding Bienniel Cadre Review. We had the advantage of perusing Cl.(iv) of para-2



of the aforesaid Government order which states that "the criterion for promotion will be eligibility of 26 years of satisfactory service". It is not denied that during his 26 years tenure the applicant had suffered 2 minor penalties and in turn there were also adverse entries in his Annual Confidential Reports. Nonetheless and even so, his case for promotion in terms of this Government order under Annexure-1 was in fact considered, is the stand of the administration. Today, we are shown the records of the relevant DPC germane to the topic and therein we find that the department had in fact considered the applicant's case and found him unsuitable for promotion along with several others who were also considered for promotion alongside.

- 2. It is trite law the right of the Government servant is only for consideration of his claim for promotion and nothing beyond. This is a case in which the applicant's case has been considered but found to be unsuitable.
- The applicant's counsel, Shri Mohiyuddin urged that the departmental authorities by denying the promotion were clearly guilty of having infringed the same against double jeoperdy guaranteed under Article 20 of the Constitution of India. In this connection he relied on a decision of the Chandigarh Bench of the Tribunal in Sohanlal Sharma Vs. Union of India (1991 ATJ 94). We think that the said decision is clearly distinguishable on the ground that the department had in that case declined to consider the applicant's case for promotion relying on a punishment meted out to the applicant in the past. The case here is different. The DPC proceedings



show that they had simply gone by the Confidential reports of all the eligible officials for consideration and based on the same, applicant was not found suitable for promotion. Under the circumstances, the argument of double jeopardy is clearly misconceived. We also point out that a subsequent DPC reviewed the applicant's case for promotion, found him fit and promoted him from 1.7.1992.

Today, the applicant has been furnished with a copy of that order dated 21.5.1993. He should certainly feel gratified by the outcome as it now stands. In any event, we find no substance in this application and dismiss the same.

Sd-

(T.V. RAMANAN)
MEMBER(A)

(P.K. SHYAMSUNDER)

mr.

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